

Sl. No. 3

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.04.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/58/9/AMR/2021	Under Liquidation	9 of IBC	Srivasa Rao Vs EAST Godavari Breweries Pvt Ltd
	IA (IBC)/130/2024	U/s 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	Dr. Immaneni Eswara Rao, RP of East Godavari Breweries Private Limited

ORDER

IA (IBC)/130/2024:

Present: Ms. Devangi, Ld. PCS for the Applicant
Mr. Umasankar, Ld. Counsel for the RP.

This application has been filed by the RP seeking to exclude the period of 93 days from the CIRP period. Heard. In view of the facts mentioned in the application 93 days are excluded from the CIRP period. Accordingly, IA (IBC)/130/2024 is allowed and disposed of.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)